

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:5226  
ANSWERED ON:14.05.2007  
WORKERS UNIONS IN HOTELS  
Mehta Shri Bhubneshwar Prasad

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether employees are being exploited in the name of broken duty/shift duty and women employees are forced to serve liquor at night in various five star hotels of the country where there are no workers` unions;
- (b) if so, the details thereof;
- (c) the total number of five-star hotels in the country and the number out of them having workers` unions, State-wise; and
- (d) the details of guidelines issued for assigning shift-duty/broken duty to employees and also in respect of employees meant for serving liquor at night?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

(a) to (d): As informed by the Ministry of Tourism, classification of hotels is a voluntary process and is not governed by any law. The number of 5 Star/5 Star deluxe hotels in the country which are approved by the Ministry of Tourism is 182. Hotels are covered under the provisions of Shops and Establishments Acts enacted by the State Governments. All activities of the hotels like labour issues are dealt with as per provisions of the existing Union/State Laws.